	10 A			of Indirect Tax Ministry of Finance, Gov]	S.	
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Swachhata Action Plan				Government of India Ministry of Finance Department of Revenue,							
ndian A	EO Program	me				Tax Resea	arch Unit				
ublic Ir	nformation			Restriction of Modvat credit or directed to say that represent	•			•			
takeho egal Af	older Consult	ation	of Custon Regulatio	ns paid on the goods (other th ns, 1986 has been restricted t y have requested that the cred	an Capital Go to 75% on the	ods) classified unde ground that Rule 5	er Heading 98.0 7Q(3) restricts t	1 of the Customs Tar he admissible credit i	iff imported under n such cases to th	Project Impo e extent of 7	
-	G. Audit		be permit	ted to the extent of 100%.		-				-	
	G. Addit		appliance	natter has been examined. He s, control gear and transmissi	on equipment	, auxiliary equipme	nt (including the	ose required for resea	rch and developm	ent purposes	
uick	Links		their com	nd quality control) as well as a ponents, required for the initia	l settings up o	f a unit, or the subs	staintial expansi	on of an existing unit.	Imports under hea	ading no. 98	
Excha	ange Rate Not	ifications		ed not only to the person who at etc. for such projects Such s							
Notific	cations of Cus	toms		ured of the machinery, etc. at nder heading 9801 are not on							
Notifications of Central Excise		e goods. the goods.	us, heading no. 98.01 also co	vers items whi	ch are really in the	nature of "input	s" as defined under r	ule 57A, in additior	n to capital		
			of Rule 5 scope of Hence, th in respect under Pro goods am otherwise depreciat capital go 4. In vie heading r Capital G 5. Trade	 Rules, 1944, while Modvat credit in respect of capital goods is covered under Rule 57Q of the Central Excise Rules, 1944. As per sub-rule (of Rule 57B, machines, machinery, equipment, apparatus, tools, appliances or capital goods as defined in Rule 57Q are excluded from the scope of the input Modvat credit. That is to say, capital goods covered under Rule 57Q are not eligible for input credit under Rule 57A or 57I Hence, the provisions of Section AAAA of Chapter V of the Central Excise Rules, 1944 governing the Modvat on capital goods would not ap in respect of the Modvat on inputs, and vice versa. Thus, the restriction of 75% in respect of credit of additional duty paid on goods imported under Project Imports, classified under heading 98.01 of the Schedule to the Customs Tariff Act, 1995, would apply only in respect of capital goods and not to raw materials, inputs and components. In respect of the later 100% of the credit of the duty paid is permissible, if they are otherwise covered under Rule 57A read with Rule 57B. This is logical because whereas for such raw material, etc. the user cannot claim and depreciation, he can claim depreciation for the balance of the 25% of the duty paid on capital goods. Thus, in totality, the cumulative benefit capital goods and inputs, raw materials, components, etc. imported under heading no. 9801 would be the same. In view of the above, it is clarified that the restriction under Rule 57Q(3) would apply only in respect of Capital Goods imported under heading no. 98.01 of the Schedule to the Customs Tariff Act, 1995 and not to raw materials, inputs and components for the adverted of the Schedule to the customs Tariff Act. Trade and Field formations may be informed accordingly. The receipt of this Circular may be acknowledged. 							
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